

**CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND
OFFER OPENING PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF
M/S. AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED (“AAIL” or “Target Company”)
(Corporate Identification Number: L51109MH1982PLC319008)**

Registered Office: 303, Kumar Plaza, 3rd Floor, Kalina Kurla Road, Santacruz (East), Mumbai- 400029,
Tel. No.: (022) 6178 6000; Fax No.: (022) 6178 6008;

Corporate Office: 7, Mangoe Lane, 2nd Floor, Room No.- 212, Kolkata- 700 001, Telefax: (033) 40068296,

E-mail Id: authum.investment@gmail.com; **Website:** www.authum.com

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of Mrs. Alpana S Dangi (hereinafter referred to as “**the Acquirer**”) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“**SEBI (SAST) Regulations**”) in respect of Open Offer (“**Offer**”) for the acquisition of 6282810 (Sixty Two Lakhs Eighty Two Thousand Eight Hundred Ten) fully paid-up equity shares of Rs. 10/- each, representing 54.50% of the equity and voting share capital of M/s. Authum Investment & Infrastructure Limited (hereinafter referred to as the “**Target Company**” or “**AAIL**”). The Detailed Public Statement (“**DPS**”) pursuant to the Public Announcement (“**PA**”) made by the Acquirer has appeared in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions and Mumbai Lakshadweep (Marathi Daily edition) on 19.12.2018.

1. The Offer Price is Rs. 22.78 (Rupees Twenty Two and Seventy Eight Paise Only) per equity share payable in cash (“**Offer Price**”). There has been no revision in the Offer Price.
2. The Committee of Independent Directors (“**IDC**”) of the Target Company in their meeting held on 21.08.2019 has recommended that the Offer Price is fair and reasonable as on date of the PA and the same recommendations is published in the above-mentioned newspapers on 22.08.2019.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer (“**LOF**”) has been dispatched to all the Public Shareholders of Target Company on 20.08.2019 to all the shareholders (except the Acquirer) holding as on Identified Date, i.e., 08.08.2019.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and BSE Limited, i.e., www.bseindia.com, and the shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - a. **In case of physical Shares:** As per the proviso to Regulation 40(1) of the SEBI LODR Regulations (notified by the SEBI (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2018) read with the press release dated 03.12.2018 and 27.03.2019 issued by SEBI, effective from 01.04.2019, requests for effecting transfer of securities of listed companies shall not be processed unless the securities are held in the dematerialized form with a depository. Since the Tendering Period for the Offer opens only after April 1, 2019, the Public Shareholders desirous of tendering their Equity Shares held in physical form can do so only after the equity shares are dematerialized and are advised to approach the concerned depository participant to have their equity shares dematerialized.
 - b. **In case of Dematerialized Shares:** An Eligible Shareholder may participate in the Open Offer directly through his/her/it's Selling Broker. No documents are required to be sent to the Registrar to the Offer.
 - c. In the event Seller Broker(s) are not registered with BSE or if the Public Shareholder does not have any stock broker then that Public Shareholder can approach any BSE registered stock broker and can make a bid by using quick unique client code (“**UCC**”) facility through that BSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations. In case, Public Shareholder is not able to bid using quick UCC facility through any other BSE registered stock broker then the Public Shareholder may approach Buying Broker/ Acquirer Broker viz. JM Financial Services Limited, to bid by using quick UCC facility.
6. The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 issued by SEBI.
7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 24.12.2018. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter no. SEBI/HO/CFD/DCR-1/OW/P/2019/8417/1 dated 01.04.2019 and extension letter no. SEBI/HO/CFD/DCR1/OW/P/2019/016940/1 dated 04.07.2019 which has been incorporated in the LOF. The Reserve Bank of India vide prior approval letter 221/13.01.229/2019-20 dated 06.08.2019 have granted their no objection to the Acquirer for the proposed change in management and control of the Target Company.
8. As on date, there are no statutory or other approvals pending to implement this Offer by the Acquirer. However, in case of any regulatory or statutory or other approval being required at a later date, the Offer shall be subject to all such approvals and the Acquirer will make the necessary application for such approvals.

9. Any other material change from the date of PA:

- (i) The Open Offer price has been revised to Rs. 22.78 (Rupees Twenty Two and Seventy Eight Paise Only) per equity share after taking into consideration Re. 0.78 paise per equity share, being the interest determined at the rate of 10% p.a. on the Offer Price for the delay of 130 days in making payment to eligible shareholders on account of delay in receipt of prior approval from RBI.
- (ii) The registered office of AIL has been shifted from 7, Mangoe Lane, 2nd Floor, Room No. 212, Kolkata -700001, West Bengal to 303, Kumar Plaza, 3rd Floor, Kalina Kurla Road, Santacruz (East), Mumbai- 400029 w.e.f. 10.12.2018 and a Certificate of Registration of Regional Director Order for change of state has been issued by Registrar of Companies, Mumbai, Maharashtra on 03.01.2019. Accordingly, the CIN of AIL has changed from L51109WB1982PLC035088 to L51109MH1982PLC319008.
- (iii) Pursuant to the shifting of registered office of AIL from 7, Mangoe Lane, 2nd Floor, Room No. 212, Kolkata -700001, West Bengal to 303, Kumar Plaza, 3rd Floor, Kalina Kurla Road, Santacruz (East), Mumbai- 400029 w.e.f. 10.12.2018, AIL is presently registered with Reserve Bank of India, Mumbai, as Non- Banking Financial Company bearing Registration No. B- 13.02327 (as certified by RBI, Mumbai Office on 13.03.2019) in place of earlier registration no. B.05.02757 (as certified by RBI, Kolkata Office on 14.03.2012 and 13.10.2009 respectively).

10. Schedule of Activities:

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of the PA	December 12, 2018	Wednesday	December 12, 2018	Wednesday
Publication of Detailed Public Statement in newspapers	December 19, 2018	Wednesday	December 19, 2018	Wednesday
Last date of Filing of the Draft Offer Document with the SEBI	December 27, 2018	Thursday	December 27, 2018	Thursday
Last date of a Competing Offer	January 10, 2019	Thursday	January 10, 2019	Thursday
Identified Date*	January 21, 2019	Monday	August 08, 2019	Thursday
Date by which the Letter of Offer will be dispatched to the shareholders	January 28, 2019	Monday	August 20, 2019	Tuesday
Last date by which Board of the Target Company shall give its recommendation	January 31, 2019	Thursday	August 22, 2019	Thursday
Last date for upward revision of Offer Price and/or Offer Size	February 01, 2019	Friday	August 23, 2019	Friday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	February 01, 2019	Friday	August 23, 2019	Friday
Date of commencement of tendering period	February 04, 2019	Monday	August 26, 2019	Monday
Date of closing of tendering period	February 15, 2019	Friday	September 09, 2019	Monday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	March 05, 2019	Tuesday	September 24, 2019	Tuesday

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer) are eligible to participate in the Offer any time before the Closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:**Manager to the Offer:****VC CORPORATE ADVISORS PRIVATE LIMITED**

CIN: U67120WB2005PTC106051
 SEBI Registration No. INM000011096
 Validity of Registration: Permanent
 (Contact Person: Ms. Urvi Belani)
 31, Ganesh Chandra Avenue,
 2nd Floor, Suite No.- 2C, Kolkata- 700 013,
 Phone No.: (033) 2225-3940,
 Fax No.: (033) 2225-3941,
 E-mail: mail@vccorporate.com
 Website: www.vccorporate.com



Place: Kolkata

Date: 23.08.2019